

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70551 of 2019

(Arising out of Order-in-Appeal No.303/ST/Alld/2018 dated 23.07.2018
passed by Commissioner (Appeals) CGST & Central Excise, Allahabad)

M/s Krishna Enterprises
(372/A, Civil Lines, Gwalior Road,
Jhansi (U.P.-284001)

.....Appellant

VERSUS

Commissioner, CGST & Central Excise, Allahabad

....Respondent

(Civil Lines, Allahabad)

APPEARANCE:

A letter on record for the Appellant

Shri Santosh Kumar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70169/2023

DATE OF HEARING : 01.11.2023
DATE OF DECISION : 01.11.2023

P.K. CHOUDHARY:

Learned counsel for the appellant has filed a copy of
Form No.SVLDRS-4, which is discharge Certificate for full and
final settlement of Tax Dues under Section 127 of the Finance

(No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

Nihal